

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2398
ANSWERED ON:03.12.2009
RAIL ACCIDENTS
Singh Shri Radha Mohan

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the attention of the Railways have been drawn to frequent train accidents occurring on the Delhi-Ghaziabad and Delhi-Agra sections;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of casualties occurred in these accidents and amount of compensation given on this count; and
- (d) the steps taken to avert these accidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) to (d): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2398 BY SHRI RADHA MOHAN SINGH TO BE ANSWERED IN LOK SABHA ON 03-12-2009 REGARDING RAIL ACCIDENTS.

(a) to (c): During the current year from April to 15th November 2009, only one derailment took place on Delhi - Ghaziabad section and one collision took place on Mathura - Palwal section.

On 26-06-2009 at 23.20 hrs, while the train No. 2687 Dehradun Express was approaching Sahibabad Station on Delhi – Ghaziabad section of Delhi Division, its Loco Pilot overshot the Home Signal of Sahibabad station and entered into Sand Hump resulting into derailment of the train engine and the parcel van. No casualty took place in this accident. Cause of the accident is stated to be overshooting of the Home Signal by the Loco Pilot.

On 21-10-2009 at 04.55 hrs., 2779 Goa Express collided in the rear of 2964 Mewar Express which was standing due to alarm chain pulling on Mathura – Vrindavan Road block section of Agra Division of North Central Railway resulting into death of 23 passengers, grievous injury to 15 and simple injuries to 9 passengers. Commissioner of Railway Safety, North Eastern Circle is conducting statutory inquiry into the above accident and the final report is awaited. Considering the human suffering, Ministry of Railways has announced payment of ex-gratia amount of Rs. 5 lakhs to next of kin of each deceased passenger, Rs. 1 lakh to each grievously injured and Rs. 10,000/- to each simple injured passenger. Compensation is payable to the victims only after a claim is filed in the Railway Claims Tribunal and a decree is awarded by the Tribunal.

(d): Measures taken to prevent derailments include progressive use of long welded rails in place of fish plated joints, use of modern track maintenance machines and mechanized maintenance of track, phasing out of derailment prone four-wheeler tank wagons, regular patrolling of tracks at vulnerable locations including night patrolling, etc.

Measures taken to avert collisions include installation and extension of Anti-Collision Device (ACD) on trial basis, Fouling Mark to Fouling Mark track circuiting on entire 'A', 'B', 'C', 'D' and 'D Spl.' routes, progressive use of Block Proving Axle Counters to ensure last vehicle check, introduction of Auxiliary Warning System in certain areas to prevent cases of Signal Passing at Danger and a pilot project on Train Protection Warning System (TPWS).